

RAJASTHAN HIGH COURT

No. 14/PI/2021

Date- 01.07.2021

C I R C U L A R

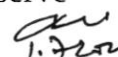
In view of the State Government order dated 26.06.2021 त्रिस्तरीय जन-अनुशासन दिशा-निर्देश 3.0 and after consideration of representations of the Bar Council of Rajasthan and Bar Associations, following directions are issued in supersession of all previous directions, for the functioning of Subordinate Courts/Special Courts/Tribunals from 05.07.2021 till further orders:-

1. All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence as well as through video conferencing (Hybrid mode). In view of prevailing conditions, as a preventive measure, all concerned may prefer virtual mode of hearing and e-filing.
2. Entry in the court premises will be permitted only to the persons who have taken 1st dose of Covid-19 vaccine on showing the vaccination certificate issued by the competent authority at the entry gates. Relaxation will be given only to those persons after scrutiny whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government.
3. Subject to fulfilling the condition of Para-2 above, only those learned Advocates will be permitted in court rooms whose cases are listed before the Courts. Litigants shall not be permitted in court premises except parties-in-person and whose presence have been specifically directed by the Courts. Such litigants would show the court order directing their presence along with their vaccination certificate at the entry gates.
4. Hearing of all categories of cases shall commence except recording of evidence. Recording of evidence shall start from 26.07.2021 for which necessary preparation be made by all concerned accordingly. Since, litigants have not been permitted in court premises, the presence of accused/complainants/witnesses/parties should not be insisted and adverse orders be avoided for their absence till 25.07.2021.
5. Judicial Custody remands shall be given only through video conferencing as far as permissible.
6. Video conferencing shall be conducted through video conferencing application 'Microsoft Teams'. If some newly created courts do not have licenses of Microsoft Teams, the District Judge may provide them


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Microsoft Teams license of any other vacant court or they may use free VC Applications 'Jitsi' or 'Google Meet'.

7. Video conferencing hardware for each court is under process of delivery and installation. In the meantime, for court proceedings through video conferencing, All-in-one computers available in courts, official Laptop of the Presiding Officer and NSTEP Mobile Phones may be used.
8. Easy and simple Help Manuals in Hindi have been sent to all District & Sessions Judge for use of Microsoft Teams by learned Advocates, litigants and other stakeholders. All District & Sessions Judge will ensure that meeting Links of all the Courts and these Help Manuals are uploaded on the website of respective Judgeship. These Links and Help videos may also be circulated through Whatsapp and other social media platforms.
9. All the District & Sessions Judges will also publish Email Address and Landline Phone Number of each Court along with the VC Links. The Landline Phone Number of each Court will work as helpline number for issues related to Video Conferencing.
10. Filing of matters may be made physically or through E-Filing. E-Filing may be made on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court (<https://hcraj.nic.in/hcraj/efiling.php>). District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
11. Payment of Court Fees may be made through E-Pay facility, the link of which (<https://pay.ecourts.gov.in/epay>) is available on Home Page of website of Rajasthan High Court in eServices Menu. All concerned may prefer e-pay facility as a preventive measure.
12. As per directions of Hon'ble Supreme Court issued vide order dated 27.04.2021 passed in Miscellaneous Application No.665/2021 in SMW (C) No.3/2020 In RE COGNIZANCE FOR EXTENSION OF LIMITATION, the period of limitation for all judicial and quasi judicial proceedings shall stand extended till further orders of Hon'ble Supreme Court. Order of Hon'ble Supreme Court may be downloaded at link-
https://main.sci.gov.in/supremecourt/2021/10651/10651_2021_31_1_2777_6_Order_27-Apr-2021.pdf
13. Wearing of Coat for learned Advocates shall remain exempted till further orders. During virtual hearing, learned Advocates are requested to observe


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